

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-48/2017/ 5681 /A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri Biswajit Chakraborty,  
Member, MACT,  
Barpeta.

Dated Guwahati, the 24<sup>th</sup> September, 2019.

Sub:- **Casual leave and 2<sup>nd</sup> half of Long vacation.**

Ref:- Your letter No. MACT(B)/1409 dated 12<sup>th</sup> September, 2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave for 2 (two) days on 10.10.2019 and 11.10.2019, has been granted/~~rejected~~.

However, you have not been allowed to avail the 2<sup>nd</sup> half of the long vacation w.e.f. 13.10.2019 to 18.10.2019 as MACT do not fall under the declared vacation Department for the purpose of granting long vacations

The Additional District and Sessions Judge, Barpeta and in his absence, the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

5682-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-48/2017/ 5683 /A, dated 24-09-19**

Copy to:

1. The Additional District and Sessions Judge, Barpeta, for information and necessary action.

2.  The Systems Analyst, Gauhati High Court

24/9/19  
**JT. REGISTRAR (VIGILANCE)**

Rdgo